

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Company Appeal No. 35/(MAH)/2014
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2017

NAME OF THE PARTIES: Mr. Prateek Kumar

V/s.
M/s. Synergyone Infrastructure & Projects Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 111-111A of the Companies Act 1956
and 58, 59 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1. Mr. Karan Malhotra, Adv. for Petitioner.



Order

Company Appeal No.35/58,59/NCLT/MB/MAH/2014

On the application for Restoration filed by the Petitioner on the ground that erstwhile Counsel appearing on petitioner behalf had not informed to the Petitioner about his absence, he could not appear on the last date of hearing.

In view of the same, the Restoration of Application as well as Condonation Application are hereby allowed setting aside the order dated 23.9.2016, with an order against the Petitioner to pay costs of ₹10,000 to NCLT within 15 days hereof.

List this matter for hearing on 30.6.2017 with a direction to the Petitioner to inform the next date of hearing to the other side within 10 days hereof.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)